

**Central Administrative Tribunal  
Principal Bench**

**OA-3174/2014**

**New Delhi, this the 14<sup>th</sup> day of May, 2018**

**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Smt. Lajwanti,  
w/o Late Shri Govind Lal,  
aged about 50 years,  
R/o. 495, Village Mehrana,  
Post Office Villate Binjhol,  
Tehsil and Dist. Panipat,  
Haryana.

...      Applicant

(None present)

Versus

Bharat Sanchar Nigam Limited,  
(A Government of India Enterprise),  
O/o. The Chief General Manager,  
Northern Telecom Region,  
Building Section, Eastern Court,  
Janpath, New Delhi-110001.

...      Respondents

(through Ms. Sangita Rai)

**ORDER (ORAL)**

Despite repeated calls, none for the applicant. Same was the case on 13.11.2017, 09.02.2018 and 02.04.2018. Even in the intervening dates, i.e., on 19.12.2017 and 27.02.2018, applicant's counsel was represented only by proxy.

2. Given these facts, it appears that the applicant has lost interest in pursuing this matter any further and therefore, it would be appropriate that the matter be dismissed in default and for non prosecution.

**(Uday Kumar Varma)  
Member (A)**

/ns/